

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/RP/2026

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 52 of the CERC (Conduct of Business) Regulations, 2023 seeking review of the order dated 7.4.2026 passed by this Commission in Petition No. 824/TL/2025.

Petitioner : NLC India Limited (NLCIL)

Respondents : Angul Sundargarh Transmission Limited and Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Ganesan, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Ms. Pragya Pushkar, Advocate, NLCIL
Shri Aditya Singh, Advocate, ASTL
Ms. Aafreen Khan, Advocate, ASTL
Shri S Vallinayagam, Advocate, TNDPCL
Shri Bhavya Arora, Advocate, TNDPCL

Record of Proceedings

At the outset, the learned counsel for the Respondent/TNDPCL sought four weeks' time to file a reply.

2. Considering the above, the Commission deemed it appropriate to permit all the Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.
3. The Petition will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

